## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

CSP NO 847 OF 2017 IN CSA NO 617 OF 2017

In the matter of the Companies Act, 2013;

## AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013;

## AND

In the matter of Scheme of Amalgamation of Intercat Equipment (Mumbai) Private Limited and Johnson Matthey Chemicals India Private Limited and their respective shareholders

Intercat Equipment (Mumbai) Private Limited,	}
a Company incorporated under the provisions of	}
Companies Act, 1956 having its registered office	}
at Plot No - 6A MIDC Industrial Estate, Taloja,	}
Distt Raigad, Maharashtra – 410208	}
First Petitioner Company	
AND	
Johnson Matthey Chemicals India Private Limited, a	}
Company incorporated under the provisions of Companies	}
Act 1956 having its registered office at Plot No - 6A	}
MIDC Industrial Estate, Taloja, Maharashtra – 410208	} ,
Second Petitioner Company	
Order delivered on 21st September, 2017	
Coram:	
Hon'ble <b>B.S.V. Prakash Kumar</b> , Member (J) Hon'ble <b>V. Nallasenapathy</b> , Member (T)	

Per: B.S.V. Prakash Kumar, Member(J)

For the Petitioner(s): Mr. Hemant Sethi i/b Hemant Sethi & Co

## <u>Order</u>

- 1. Petition admitted.
- 2. Petition fixed for hearing on 12th October, 2017.

- 3. Learned Counsel for the Petitioners submits that in pursuance of Order dated 23<sup>rd</sup> June 2017 passed by this Tribunal in Company Scheme Application No 617 of 2017, meeting of the Equity Shareholders of the First Petitioner Company was convened and held at Plot No 6A MIDC Industrial Estate, Taloja, Maharashtra 410208 on Tuesday, 8<sup>th</sup> August, 2017 at 11:30 A.M and the scheme was approved by requisite majority. The learned Counsel for the Petitioners further submit that meeting of the Equity Shareholders of the Second Petitioner company was held at Plot No 6A MIDC Industrial Estate, Taloja, Maharashtra 410208 on Tuesday, 8<sup>th</sup> August, 2017 at 11:00 A.M. and the scheme was approved by requisite majority.
- 4. The Counsel for the Petitioner further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Registrar of Companies Mumbai and Official Liquidator, High Court, Bombay.
- 5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai.
- 6. The Petitioners to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

Sd/-

V. Nallasenapathy, Member (T)

B.S.V. Prakash Kumar, Member (J)